

RAJASTHAN HIGH COURT, JODHPUR

NOTIFICATION

No. 19/S.R.O./2019

Date:- 30.10.2019

In exercise of the powers conferred by Article 229(2) of the Constitution of India, Hon'ble the Chief Justice of the High Court of Judicature for Rajasthan, hereby makes the following rules further to amend the Rajasthan High Court Staff Service Rules, 2002, namely:-

1. Short title and commencement:-

(i) These Rules may be called the Rajasthan High Court Staff Service (Amendment) Rules, 2019.

(ii) They shall come into force with immediate effect.

2. Amendment in Rule 14:- The existing sub rule 8 of Rule 14 of the said rules shall be substituted by the following, namely :-

"14(8) Reservation for Economically Weaker Sections:-

Reservation of vacancies for Economically Weaker Sections shall be 10% in direct recruitment in addition to the existing reservation. In the event of non-availability of eligible and suitable candidate amongst Economically Weaker Sections in a particular year, the vacancies so reserved for them shall be filled in accordance with the normal procedure.

Explanation: For the purpose of this rule 'Economically Weaker Sections' shall be the persons who are bonafide resident of Rajasthan and not covered under the existing scheme of reservations for the Scheduled Castes, the Scheduled Tribes, the Backward Classes, the More Backward Classes and whose family has gross annual income below rupees 8.00 lakh. Family for this purpose will include the persons who seeks benefit of reservation, his/her parents and siblings below the age of 18 years as also his/her spouse and children below the age of 18 years. The income shall include income from all sources i.e. salary, agriculture, business, profession etc. and it will be income for the financial year prior to the year of application."

By order of Hon'ble the Chief Justice,

(Satish Kumar Sharma)

REGISTRAR GENERAL

No. Gen./XV/(d)10/2019/4911

Date : 30.10.2019

Copy forwarded to the :-

(i) Principal Secretary to Government, Law Department-Cum-Legal Remembrance, Rajasthan, Jaipur with the request to

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kindly obtain the permission from the Bhasha Vibhag for publication of this Notification in English as a special case as the concerned Rules Viz. the Rajasthan High Court Staff Service Rules, 2002 are in English language and convey the same to the Superintendent Government Central Press, Jaipur under intimation to this office.

- (2) The Superintendent, Government Central Press Rajasthan Jaipur for publication in the next issue of the Rajasthan Rajpatra. Exemption for publication of the Notification in Hindi is being obtained from the Bhasha Vibhag through the Law Secretary. A copy of such Gazette may kindly be sent to this office immediately.
- (3) Registrar (Vigilance), Rajasthan High Court Jodhpur/Jaipur Bench Jaipur.
- (4) Registrar (Admn.), Rajasthan High Court, Jodhpur/Jaipur Bench Jaipur.
- (5) Director, Rajasthan State Judicial Academy, Jodhpur.
- (6) Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- (7) All Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench Jaipur.
- (8) Registrar (Rules), Rajasthan High Court, Jodhpur.
- (9) Chief Accounts Officer, Rajasthan High Court, Jodhpur.
- (10) All Sr. Deputy Registrars/ Deputy Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench Jaipur.
- (11) All Assistant Registrar/ Court Officer, Rajasthan High Court, Jodhpur/Jaipur Bench Jaipur.
- (12) Senior Librarian, Rajasthan High Court Jodhpur/Bench Jaipur, with the direction to update the Rajasthan High Court Staff Service Rules, 2002 and upload the same on the official website of the Rajasthan High Court.
- (13) P.S. to All the Hon'ble Mr. Justice, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
- (14) All Assistant Account Officer/ All Administrative Officer Judicial, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.

for information and necessary action.

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